

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 243/MP/2019**

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 3, 7, 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner.

Petitioner : DCM Shriram Industries Limited (DCMSIL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 31.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Ms. Poonam Verma, Advocate, DCMSIL  
Shri Saunak Rajguru, Advocate, DCMSIL  
Shri Ashok Rajan, NLDC

**Record of Proceedings**

Learned counsel for the Petitioner, DCM Shriram Industries Limited, submitted that the present Petition has been filed seeking, *inter alia*, condonation of delay in uploading the Energy Injection Report data for the month of October, 2018 and direction to the Respondent to issue REC to the Petitioner for the month of October, 2018.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not served already. The Respondent was directed to file its reply by 18.11.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.11.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which notice will be issued separately.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

